

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 275/TT/2022

- Subject** : Petition for truing up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for transmission asset "Replacement of existing 4 x 105 MVA, 400/220 kV, 1-Ph ICTs with 1x500 MVA, 400/220 kV, 3Ph ICT at Misa Sub-station" under "North-eastern Region Strengthening Scheme-IV (NERSS-IV)" in the North-Eastern Region.
- Date of Hearing** : 20.12.2022
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Assam Electricity Grid Corporation and 6 others
- Parties Present** : Shri Zafrul Hussain, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ranjeet Kr. Pandey, PGCIL

Record of Proceedings

The representative of the Petitioner submitted that the instant petition is filed for truing up of the transmission tariff of the 2014-19 tariff period and determination of tariff of the 2019-24 tariff period for transmission asset "Replacement of existing 4 x 105 MVA, 400/220 kV, 1-Ph ICTs with 1x500 MVA, 400/220 kV, 3Ph ICT at Misa Sub-station" under "North-eastern Region Strengthening Scheme-IV (NERSS-IV)" in the North-Eastern Region. The reply to the Technical Validation letter has been filed vide affidavit dated 21.9.2022. None of the Respondents have filed any reply in the matter.

2. In response to the Commission's query regarding Additional Capital Expenditure (ACE), the representative of the Petitioner submitted that the ACE claimed in 2019-24 tariff period is on account of undischarged liability towards final payment/withheld payment due to contractual exigencies for works executed within the cut-off date.

3. After hearing the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

